BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

M.A. NO. 5 OF 2025

IN

O.A. NO. 280 OF 2024

IN THE MATTER OF:

AJAY ARYA & ORS. ……APPLICANT

VERSUS

STATE OF UTTAR PRADESH & OTHERS ……..RESPONDENT(s)

INDEX

S.No.	PARTICULARS	PAGE NO.
1.	RESPONSE ON BEHALF OF DISTRICT MAGISTRATE, GHAZIABAD IN COMPLIANCE OF THE ORDER DT. 15.09.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL NEW DELHI	
	ANNEXURES	
2.	COPY OF THE LETTER DT. 16.04.2024 ANNEXED HEREWITH AS ANNEXURE R-1	
3.	COPY OF THE INSPECTION REPORT DT. 27.10.2025 ANNEXED HEREWITH AS ANNEXURE R-2	

4.	**COPY OF THE LETTER DT. 27.10.2025 ANNEXED HEREWITH AS ANNEXURE R-3**	

THROUGH COUNSEL

BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR STATE OF U.P.
EMAIL- bhanwar09jadon@gmail.com
Ph: 9639286572

DATE: 28.10.2025

PLACE: NOIDA

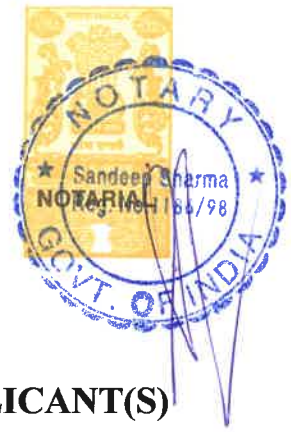
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

MA NO. 5 OF 2025

IN

O.A NO. 280 OF 2025



IN THE MATTER OF:

AJAY ARYA & ORS. **.....APPLICANT(S)**

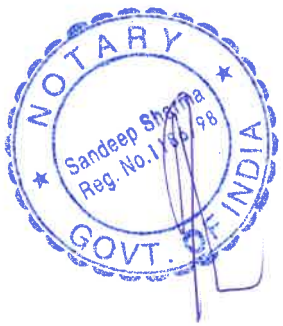
VERSUS

STATE OF UTTAR PRADESH **.....RESPONDENT**

RESPONSE ON BEHALF OF DISTRICT MAGISTRATE, GHAZIABAD IN COMPLIANCE OF THE ORDER DATED 15.09.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL NEW DELHI

I, Ravindra Kr Mandar aged about 36 years S/o Shri Chandan lal Meena, presently posted as District Magistrate, Ghaziabad, Uttar Pradesh, do hereby solemnly affirm and take oath as under:

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present report.



28 OCT 2025

2. That I state that the contents of the response have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

3. That in the present matter, the grievance of the applicant is with respect to the commercial activities carried out in the residential area, noise pollution and littering in violation of environmental norms by the Project Proponents- Anant Flex and Balaji Fabrication.

4. That the above captioned matter was listed for hearing on 15.09.2025 wherein the Hon'ble Tribunal directed as under:

   1. ***"Responses were filed by Respondents no. 5 and 6. Respondents no. 2,3 and 4 are directed to file their responses with reference to the submissions made by Respondents no. 5 and 6 in their replies. Responses by Respondents no. 2,3 and 4 to be filed within four weeks.***
   2. ***List on 29.10.2025 for further consideration."***

5. That in compliance of the aforementioned order, the response on behalf of District Magistrate, Ghaziabad is herein as under:

NOTARY Sandeep Sharma Reg. No. GOVT. OF INDIA

28 OCT 2025

6. That the Hon'ble Tribunal, vide order dated **24.05.2024**, constituted a **Joint Committee** comprising the **District Magistrate, Ghaziabad**, and the **Uttar Pradesh Pollution Control Board (UPPCB)**, directing the Committee to examine the grievance raised by the Applicant.

7. That in compliance with the aforesaid directions, the Joint Committee submitted its report dated **10.07.2024 (Pages 6–10** of the Judicial Record) for the kind perusal of the Hon'ble Tribunal. The report records that **M/s Anant Advertising**, located at **SE-003, Jaipuria Sunrise Plaza, Indirapuram, Ghaziabad**, is engaged in *flex printing and framework* activities, which are **non-water/air polluting** in nature.

8. That during the same inspection, **M/s Balaji Fabrication**, situated at **SD-96, Jaipuria Sunrise Plaza, Indirapuram, Ghaziabad**, was found **non-operational**. Accordingly, a subsequent inspection was conducted by the **UPPCB on 10.01.2025**.(Page 83 of the Judicial Record).

9. That as per the said report and in view of the applicable norms, there has been **no violation** of noise, water, or air pollution standards by the concerned shop units.

NOTARY Sandeep Sharma Reg. No.11[illegible] GOVT. OF INDIA

28 OCT 2025

10. That further, vide **letter dated 16.04.2025**, the **Additional District Magistrate, Ghaziabad**, instructed the **Vice Chairman, Ghaziabad Development Authority (GDA)** to take necessary action in compliance with the directions of the Hon'ble Tribunal. The reply to the said letter is **awaited**.

    A copy of the **letter dated 16.04.2025** is annexed herewith as **ANNEXURE R-1**.

11. That it is germane to mention here that the Central Pollution Control Board (CPCB), New Delhi, vide its modified directions dated 12.02.2025, issued guidelines for the *harmonization of classification of industrial sectors* under Red, Orange, Green, White, and Blue categories.

12. That as per the aforesaid CPCB classification, the unit *M/s Balaji Fabrication*, situated at SD-96, Jaipuria Sunrise Plaza, Indirapuram, Ghaziabad, falls under the **White Category** (at Sl. No. 51), and therefore, **is exempted from obtaining Consent to Operate** under the provisions of the *Water (Prevention and Control of Pollution) Act, 1974* and the *Air (Prevention and Control of Pollution) Act, 1981.*

13. **That likewise, the unit *M/s Anant Advertising*, located at SE-003, Jaipuria Sunrise Plaza, Indirapuram, Ghaziabad**, is classified under

NOTARY Sandeep Sharma Reg. No.11861/18 GOVT. OF INDIA

28 OCT 2025

the **Green Category** (at Sl. No. 124) as per the said CPCB guidelines. Therefore, it requires Consent to Operate.

14. That it is submitted that in compliance with the order dated 23.04.2025 passed by the Hon'ble Tribunal, an affidavit was filed by the Ghaziabad Development Authority, Ghaziabad on 09.07.2025. That through Annexure R-2/1 of the said affidavit, it was informed that the units in question, namely *M/s Balaji Fabrication* and *M/s Anant Flex*, situated at *Jaipuria Sunrise Plaza, Ahinsakhand-I, Indirapuram, Ghaziabad*, were vacated and sealing action was undertaken on 07.07.2025

15. That further a site inspection was conducted by the UPPCB officials on 27.10.2025.

A Copy of the inspection report dt. 27.10.2025 has been annexed herewith as **ANNEXURE R-2.**

16. That during the said inspection, it was found that fabrication work was being carried out at M/s Balaji Fabrication, SD-96, Jaipuria Sunrise Plaza, Indirapuram, Ghaziabad, and flex printing work was being undertaken at M/s Anant Advertising, SE-003, Jaipuria Sunrise Plaza, Indirapuram, Ghaziabad.

NOTARY Sandeep Sharma Reg. No. 11861/25 GOVT. OF INDIA

28 OCT 2025

The photographs taken during the inspection are enclosed with the inspection report i.e. ANNEXURE R-2.

17. That further the Deponent has written a letter dated 27.10.2025 to the Ghaziabad Development Authority, referring to the directions issued by the Hon'ble Chief Secretary, Government of Uttar Pradesh, vide letter no. CS-89(1)/9-A-3-2003-62 Writ/2003 dated 10.11.2003, prohibiting industrial and commercial activities in residential areas. The said letter further refers to the order dated 29.10.2019 passed by the Hon'ble National Green Tribunal in O.A. No. 65/2019, and subsequent directions issued by the Principal Secretary, Department of Environment, Forest and Climate Change, vide letter no. NGT-613/81-7-2019-152(Rx)/2016 dated 28.11.2019, for closure and shifting of such industries. The letter also refers to the letter dated 10.05.2019 issued by the Member Secretary, UPPCB, through which it was directed that matters relating to the shifting of industries be promptly forwarded to the concerned local authorities. Accordingly, through the said letter dt 27.10.2025, the GDA was once again requested to take necessary action in the present case as per the applicable norms.

A Copy of the letter dt. 27.10.2025 has been annexed herewith as **ANNEXURE R-3.**

NOTARY Sandeep Sharma Reg. No.11861/95 GOVT. OF INDIA

28 OCT 2025

18. That it is pertinent to note here that the reply affidavits filed by Respondent Nos. 5 and 6 are substantially similar in content and substance. Hence, the present consolidated response has been prepared by the Deponent addressing the submissions made by both Respondent Nos. 5 and 6 for the sake of completeness and clarity.

19. That in light of the above submissions, the Deponent respectfully submits that appropriate action has been taken within the scope of its jurisdiction, and necessary communications have been made to the competent planning authority, i.e., GDA. The Deponent remains committed to extending full cooperation in ensuring compliance with environmental norms and directions of this Hon'ble Tribunal.

20. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal and it is prayed that the same be taken on record.

DEPONENT

NOTARY
Sandeep Sharma
Reg. No.11/8[illegible]/98
GOVT. OF INDIA

28 OCT 2025

VERIFICATION

Verified at Ghaziabad onthis day28of October, 2025, that the contents of the above affidavit from paragraphs 1 to 20 are believed to be trueandcorrecttothebestofmyknowledgeandbelief.Nopartofitisfalse and nothing material has been concealed therefrom.

DEPONENT

NOTARY Sandeep Sharma Reg. No.1186/98 GOVT. OF INDIA

ATTESTED

(Sandeep Sharma)
Reg. No. 1186/98
NOTARY PUBLIC
Ghaziabad (U.P.)

28 OCT 2025

ANNEXURE-R-1

कार्यालय अपर जिलाधिकारी (भू0अ0)/नोडल एन0जी0टी0, गाजियाबाद।

पत्रांक 318(1)/आठ–अ0जि0अ0/नोडल–एन.जी.टी./गा0बाद दिनांक 16/04/2025

विषयः **ओ0ए0 नम्बर 280/2024 (एम0ए0 संख्या 5/2025) अजय आर्या व अन्य बनाम उ0प्र0 सरकार व अन्य में पारित आदेश दिनांक 05.03.2025 के अनुपालन के सम्बन्ध में।**

सेवा में,

1. उपाध्यक्ष,
   गाजियाबाद विकास प्राधिकरण,
   गाजियाबाद।

महोदय,

उपरोक्त विषयक मा0 न्यायालय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 नम्बर 280/2024 (एम0ए0 संख्या 5/2025) अजय आर्या व अन्य बनाम उ0प्र0 सरकार व अन्य में पारित आदेश दिनांक 05.03.2025 के अनुपालन में समस्त वांछित कार्यवाही पूर्ण कराने एवं कृत कार्यवाही की आख्या तैयार कर मा0 न्यायालय में नियत दिनांक 23.04.2025 से पूर्व दाखिल कराने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।

(विवेक कुमार मिश्र)
अपर जिलाधिकारी (भू0अ0)/
नोडल अधिकारी, एनजीटी,
गाजियाबाद।

प्रतिलिपिः–

1. जिलाधिकारी महोदय, गाजियाबाद को सादर सूचनार्थ प्रेषित।

16.04.25
अपर जिलाधिकारी (भू0अ0)/
नोडल एन0जी0टी0
गाजियाबाद।

Scanned with OKEN Scanner

ANNEXURE R-2

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 280/2024 (Misc Application in Disposed of Cases No. 5/2025) अजय आर्या बनाम स्टेट ऑफ यू0पी0 एवं अन्य में पारित आदेश दिनांक 15.09.2025 के कम में निरीक्षण आख्या।

मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 23.04.2025 के अनुपालन में गाजियाबाद विकास प्राधिकरण, गाजियाबाद द्वारा अपना शपथ दिनांक 09.07.2025 को दाखिल किया गया है। उक्त शपथ द्वारा संलग्नक आर–2/1 में प्रश्नगत इकाईयों मैसर्स बालाजी फैब्रीकेशन एवं मैसर्स अनन्त फ्लैक्स, जयपुरिया सनराईज प्लाजा, अहिंसाखण्ड–1, इन्दिरापुरम, गाजियाबाद को दिनांक 07.07.2025 (**संलग्नक–1**)को खाली कराते हुये सीलिंग की कार्यवाही किये जाने से अवगत कराया गया है।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 280/2024 (Misc Application in Disposed of Cases No. 5/2025) अजय आर्या बनाम स्टेट ऑफ यू0पी0 एवं अन्य में पारित आदेश दिनांक 15.09.2025 के अनुकम में स्थलीय निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 27.10.2025 को किया गया। निरीक्षण के दौरान पाया गया कि उक्त इकाईयां M/s Balaji Fabrication, SD-96, Jaipuria Sunrise Plaza, Indirapuram, Ghaziabad द्वारा फैब्रीकेशन का कार्य एवं M/s Anant Advertising, SE 003, Jaipuria Sunrise Plaza, Indirapuram, Ghaziabad द्वारा फ्लैक्स प्रिन्टिग का कार्य होता हुआ पाया गया। निरीक्षण के दौरान लिये गये फोटोग्राफ निम्नवत् हैः–

इस कार्यालय के पूर्व पत्र संख्या 754/एनजीटी–220/ओ0ए0–280/2024 दिनांक 09.07.2024 (**संलग्नक–2**) द्वारा गाजियाबाद विकास प्राधिकरण, गाजियाबाद से M/s Balaji Fabrication, SD-96, Jaipuria Sunrise Plaza, Indirapuram, Ghaziabad and M/s Anant Advertising, SE 003, Jaipuria Sunrise Plaza, Indirapuram, Ghaziabad के संचालित इकाईयों के सम्बन्ध में प्रश्नगत स्थल पर संदर्भित दुकानों द्वारा किये जा रहे कार्यो के सम्बन्ध में निर्धारित भू–प्रयोग में अनुमन्य गतिविधियों की जॉच कराते हुये आवश्यक कार्यवाही किये जाने का अनुरोध किया गया था।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(सुशील कुमार)
अवर अभियंता

(विपुल कुमार)
सहायक पर्यावरण अभियंता

ANNEXURE R-3

कार्यालय जिलाधिकारी गाजियाबाद।

पत्र संख्याः 1377/NGT-220/2025 **दिनांकः** 27/अक्टूबर/2025

सचिव,
गाजियाबाद विकास प्राधिकरण,
गाजियाबाद।

विषयः—**मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 280/2024 (Misc Application in Disposed of Cases No. 5/2025) अजय आर्या बनाम स्टेट ऑफ यू0पी0 एवं अन्य में पारित आदेश दिनांक 15.09.2025 के अनुपालन के सम्बन्ध में।**

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 280/2024 (Misc Application in Disposed of Cases No. 5/2025) अजय आर्या बनाम स्टेट ऑफ यू0पी0 एवं अन्य में पारित आदेश दिनांक 15.09.2025 का संदर्भ ग्रहण करें। ज्ञातव्य है कि मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 23.04.2025 के अनुपालन में गाजियाबाद विकास प्राधिकरण, गाजियाबाद द्वारा अपना शपथ दिनांक 09.07.2025 को दाखिल किया गया है। उक्त शपथ द्वारा संलग्नक आर—2/1 में प्रश्नगत इकाईयों मैसर्स बालाजी फैब्रीकेशन एवं मैसर्स अनन्त फ्लैक्स, जयपुरिया सनराईज प्लाजा, अहिंसाखण्ड—1, इन्दिरापुरम, गाजियाबाद को दिनांक 07.07.2025 को खाली कराते हुये सीलिंग की कार्यवाही किये जाने से अवगत कराया गया है।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 280/2024 (Misc Application in Disposed of Cases No. 5/2025) अजय आर्या बनाम स्टेट ऑफ यू0पी0 एवं अन्य में पारित आदेश दिनांक 15.09.2025 के अनुक्रम में स्थलीय निरीक्षण उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा दिनांक 27.10.2025 को किया गया। निरीक्षण के दौरान पाया गया कि उक्त इकाईयां संचालित पायी गयी।

उल्लेखनीय है कि भू—प्रयोग के विरूद्ध संचालित औधोगिक/व्यावसायिक गतिविधियों पर प्रभावी रोक लगाये जाने हेतु मुख्य सचिव, उ0प्र0 शासन, लखनऊ सं0 सी.एस.—89(1)/9—आ—3—2003—62 रिट/2003 दिनांक 10—11—03 द्वारा आवास आयुक्त, उपाध्यक्ष समस्त विकास प्राधिकरण एवं समस्त विनियमित क्षेत्रों को आवासीय क्षेत्र में औधोगिक तथा व्यावसायिक गतिविधियों को रोके जाने हेतु स्पष्ट निर्देश दिये गये है। आवासीय क्षेत्र मे स्थित उधोगों को बन्द एवं शिफ्ट कराये जाने हेतु मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या 65/2019 मे पारित आदेश दिनांक 29.10.2019 के अनुपालन मे प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग—7, उ0प्र0 शासन के पत्र संख्या NGT-613/81-7-2019-152(Rit)/2016 दिनांक 28.11.2019 द्वारा अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास/आवास एवं शहरी नियोजन/ऊर्जा/अवस्थापना एवं औधोगिक विकास विभाग को पत्र प्रेषित जाने हेतु निर्देशित किया गया है। इस संबन्ध में सदस्य सचिव उ0प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ के पत्र दिनांक 10.05.2019 द्वारा पूर्व में निर्गत शासनादेशो/आदेशों के अनुरूप उधोगों की शिफ्टिगं हेतु संबन्धित जनपद उपाध्यक्ष विकास प्राधिकरण या प्रभारी नगर निगम/ अधिशासी अधिकारी नगर पालिका परिषद/ नगर पंचायत को प्रकरण तुरन्त कार्यवाही हेतु सम्प्रेषण किये जाने हेतु निर्देशित किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश के क्रम में उक्त इकाईयों की अद्यतन स्थिति से अधोहस्ताक्षरी को अवगत कराये।

(रविन्द्र कुमार मॉदड़)
जिलाधिकारी
गाजियाबाद।

प्रतिलिपिः—

क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को सादर सूचनार्थ प्रेषित।

जिलाधिकारी
गाजियाबाद।